

(b) if so, the reasons thereof and the remedial measures being taken in this regard;

(c) the number of such projects which have been sanctioned for other sectors and the present status of their implementation; and

(d) whether any task force has been appointed by Government for their speedy implementation?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR): (a) and (b) The system has been made operational at Delhi airport recently and is likely to be commissioned shortly. The system in Mumbai is expected to be commissioned by the end of March, 1999.

The escalation in costs was mainly due to the following factors:—

1. Procedural delays in acquisition of land for installation of navigational Aids at far flung areas.
2. Delays in commencement of civil works at Mumbai due to prolonged and heavy monsoons during 1993-94.
3. Mid course change in scope of work.
4. Breakdown of components during installation and testing of the equipment as a result of which such components had to be sent back to USA for repairs/replacement.
5. Certain modifications had to be carried out by the contractor to ensure that their equipment fully meets with AAI specifications. Such delay was for more than a year.
6. Foreign exchange rate variation.
7. Federal Aviation Administration consultancy fee and Project Management Agencies charges.
8. Escalation of construction costs due to rise in cost indices.

(c) Six such projects have been sanctioned by the Government for installation of Primary and Secondary Radars at Trivandrum, Hyderabad, Guwahati and Ahmedabad at a total cost of Rs. 117.43 Crores. All these Radars have since been commissioned. In addition, two more projects for installation of Primary and Secondary

Radars were also approved by the Government in 1995 for Calcutta and Chennai Airports. The Calcutta Radars were commissioned in April 1998 and the Chennai Radars were commissioned in September 1998.

(d) No, Sir. However, the progress of work is reviewed by the Government from time to time.

Discrimination in Promotion of SC/ST employees in Air India

954. SHRI A. VIJAYA RAGHAVAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether a large number of complaints have been received by Air India from its SC/ST employees belonging to the Department of Information Technology regarding discrimination in promotions and other service matters;

(b) if so, whether these complaints were investigated and corrective action taken; and

(c) the details of each complaint with action taken thereon?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR): (a) to (c) Five (5) complaints have been received by Air India from its employees of the Department of Information Technology. The complaints pertain to promotion, transfer, foreign posting etc. One complaint was not substantiated. Necessary corrective action has been taken/is being taken in the remaining four (4) cases.

Registered Trade Unions in Indian Airlines

955. SHRI C. O. POULOSE:
SHRI JIBON ROY:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) the number of registered trade unions in Indian Airlines;